

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3956
TO BE ANSWERED ON 09.12.2016

NUTRITIOUS FOOD TO PREGNANT WOMEN

3956. SHRI SIRAJUDDIN AJMAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has received any complaints of improper implementation of the schemes intended for providing nutritious food to pregnant women in the rural areas of the country during each of the last three years and the current year;
- (b) if so, the details thereof, State/UT-wise including Assam and the reasons therefor along with the action taken on such complaints; and
- (c) the monitoring mechanism put in place and other corrective steps taken/being taken by the Government in this direction?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a) & (b): Yes, Madam. Integrated Child Development Service (ICDS) Scheme is a Centrally Sponsored Scheme implemented by States/UTs providing six services viz. Supplementary Nutrition (SNP), Immunization, Health Check-ups, Referral Services, Pre-school Non- formal Education and Health & Nutrition Education for holistic development of children (0-6 years) and pregnant and lactating mothers. During the last three years and the current year, 31 complaints have been received regarding improper implementation of the Supplementary Nutrition Programme. These complaints are for improper implementation of the Scheme in the State as a whole and not specifically for pregnant women in rural areas of the country. The complaints received are pertaining to States / UTs of Assam (2016 – 2), Andhra Pradesh (2013 – 1, 2014 – 1), Bihar (2016 – 1), Chandigarh (2016 – 1), Chhattisgarh (2016 – 1), Delhi (2016 – 1), Gujarat (2014 - 1), Haryana (2014 – 1), Jharkhand (2014 – 1), Kerala (2013 – 2), Maharashtra (2013 – 1, 2014 – 1, 2015 – 2), Madhya Pradesh (2016 – 5), Meghalaya (2016 - 1), Odisha (2016 - 1), Uttar Pradesh (2016 – 5) and Uttarakhand (2016 – 2).

As the responsibility for implementation of ICDS Scheme rests with States / UTs, the complaints received so far are forwarded to concerned States / UTs for taking appropriate action.

- (c) The Government of India has introduced a five tier monitoring and supervision mechanism for better implementation of ICDS Scheme. The District level monitoring and review committee is inter-alia responsible for regularity in supply and quality of supplementary nutrition in Anganwadi Centres. Strengthening and Restructuring of ICDS, approved by Government of India in September 2012, is also a step in this direction wherein programmatic, institutional and management gaps have been addressed for better implementation of ICDS Scheme during the 12th Five Year Plan.
